ACME RESOURCES LIMITED

(Registered Office: 1, Crooked Lane, Room No. 107, 1st Floor, Kolkata- 700 069)

Recommendations of the Committee of Independent Directors (IDC) on the Open Offer to the Shareholders of Acme Resources Limited ("ARL" or the "Target Company") under Regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations, 2011")

Date	06.11.2012
Name of the Target Company	Acme Resources Limited
Details of the Offer pertaining to Target Company	Open Offer is being made by the Acquirers for the acquisition of 66,93,440 (Sixty Six Lacs Ninety Three Thousand Four Hundred and Forty Only) fully paid-up equity shares of Rs.10/- each, representing 26.00% of the equity and voting share capital of the Target Company at a price of Rs. 10.50 (Rupees Ten and Fifty Paisa Only) per equity share, payable in cash in terms of regulation 3(2), regulation (4) read with regulation 5(2) of the SEBI (SAST) Regulations, 2011.
Name(s) of the Acquirers and PAC with the Acquirers	Mr. Kuldeep Saluja and M/s. Narayani Dealers Private Limited (hereinafter collectively referred to as the "**Acquirers**"). There is no Person Acting in Concert with the Acquirers.
Name of the Manager to the offer	VC Corporate Advisors Pvt. Ltd.
Members of the Committee of Independent Directors ("IDC")	Chairman : Mr. Ajay Kumar Agarawal Member : Mr. Naresh Kumar Sehra
IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract / relationship), if any	IDC Members are the Independent Directors of the Target Company. They do not hold any equity shares in the Target Company. None of them have entered into any other contract or have other relationship with the Target Company.
Trading in the Equity shares/other securities of the Target Company by IDC Members	No trading has been done by the IDC Members in the Equity Shares/ Other Securities of the Target Company since their appointment.
IDC Member's relationship with the Acquirers (Director, Equity shares owned, any other contract / relationship), if any.	None of the IDC Members have any relationship with the Acquirers.
Trading in the Equity shares/other securities of the Acquirers by IDC Members	Not Applicable
Recommendation on the Open offer, as to whether the Offer, is or is not, fair and reasonable	The IDC Members believes that the Open Offer is fair and reasonable.
Summary of reasons for recommendation	IDC recommends acceptance of the Open Offer made by the Acquirers as the Offer Price of Rs. 10.50 (Rupees Ten and Fifty Paisa Only) per equity share of the Target Company is fair and reasonable based on the reasons that the per share value of the Target Company as derived by an Independent Chartered Accountant in accordance with regulation 8(2) (e) of the SEBI (SAST) Regulations, 2011 and the per share value computed in accordance with regulation 8(2)(f) of the SEBI (SAST) Regulations, 2011 is Rs. 10.33 per equity share and Rs. 3.07 per equity share respectively, which are lower than the Offer Price of Rs. 10.50 per equity share being offered by the Acquirers.
Details of Independent Advisors, if any.	None
Any other matter to be highlighted	No

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations, 2011.

For **Acme Resources Limited**
Sd/-
(Mr. Ajay Kumar Agarawal)
Chairman- Committee of Independent Directors

Place: New Delhi
Date: 06.11.2012